

O.A. No. 542 of 2012

Ajeet Kumar.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 24.07.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. M.Basu, Ld. Counsel for the applicant and Mr. H.K.Tripathy, Ld. Counsel appearing for the Respondents-KVS, on whom a copy of this O.A. has already been served.

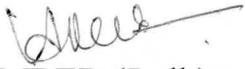
2. By filing this O.A., the applicant seeks the following relief:

“(a) To direct the Respondent No.2, to dispose the appeal filed under Annexure-4 series within a stipulated period.
(b) To direct the respondents to produce the relevant records within copy to the learned advocate of the applicant.
(c) Any other order.....”

3. The main relief sought for by the applicant is for a direction to the Respondents to dispose of the appeal filed on 22.03.2012.

4. As agreed to by the Ld. Counsel for the parties, we, at this stage, without going into the merit of this case, dispose of this O.A. with direction to Respondent No.2 to dispose of the pending appeal as per rules as expeditiously as possible not later than 60 days from the date of receipt of copy of this order.

5. Send copy of this order to the Respondents and free copies of this order be given to the Ld. Counsel appearing for the parties.


MEMBER (Judl.)


MEMBER (Admn.)

RK